



2026:AHC:45812

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**WRIT - C No. - 8344 of 2026**

Sanjay Kumar Tiwari And Another

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

---

|                           |   |                     |
|---------------------------|---|---------------------|
| Counsel for Petitioner(s) | : | Gopi Krishna Pandey |
| Counsel for Respondent(s) | : | Azad Rai, C.S.C.    |

---

**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Additional Commissioner Prayagraj Division Prayagraj to decide Revision No. C20192000000929 (Sanno Devi Vs. Sanjay Kumar Tiwari and others) Under Section 210 of U.P. Revenue Code, 2006/219 of U.P. Land Revenue Act, 1901 expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner Prayagraj Division Prayagraj to decide the aforesaid revision ***strictly in accordance with law most expeditiously and preferably within a period of four months*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

**(Prakash Padia,J.)**

**February 27, 2026**

saqlain